

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

01.02.2011

OA No. 505/2010

Mr. S. Shrivastava, Counsel for applicant.

Mr. D.C. Sharma, Advocate, puts appearance on behalf of the respondents and submits that provisional pension in favour of the applicant @ of Rs.28,770/- per month has already been sanctioned and PPO in that behalf has also been issued.

Learned counsel for the applicant submits that provisional pension so sanctioned in favour of the applicant has not been credited in his account as yet.

Since the respondents have issued the PPO in favour of the applicant and provisional pension amounted to Rs.28,770/- per month has also been sanctioned in his favour, I am of the view that the grievance of the applicant does not survives now. In case the applicant finds any difficulty regarding non-crediting of the aforesaid pensionary benefits in account, in that eventuality, he may move an appropriate application before this Tribunal.

With these observations, the OA shall stands disposed of.


(M.L. CHAUHAN)
MEMBER (J)

AHQ

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